Slashing of the Haj quota

2028. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Supreme Court slashed the Haj discretionary quota of Government greatly;
 - (b) if so, the details thereof; and

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(c) the details of the various other incorporations made in the guidelines issued in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) Yes.

(b) and (c) As per the interim order dated July 23, 2012 of the Hon'ble Supreme Court, the discretionary Haj quota of the Government has been curtailed to 500 seats comprising 200 seats for Haj Committee of India (HCOI) and 300 seats for the recommendations of dignitaries limited to the following:

Hon'ble President of India	100 seats
Hon'ble Vice-President	75 seats
Hon'ble Prime Minister	75 seats
Hon'ble External Affairs Minister	50 seats
HCOI	200 seats
Total	500 Seats

Infiltration from Bangladesh

2029. SHRI KUMAR DEEPAK DAS: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether it is a fact that the Foreign Secretary of Bangladesh has stated in Guwahati recently that India has never raised issue of illegal infiltration from Bangladesh;
 - (b) if so, the reasons therefor; and
- (c) if not, the details of the action taken to raise the issue of infiltration with Bangladesh by Government of India so far?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) to (c) The issue of illegal migration from Bangladesh is regularly discussed at relevant bilateral meetings, including the Joint Working Group on Security, Director General level talks between the Border Security Force (BSF) and Border Guard Bangladesh (BGB), Home Secretary level talks and Home Minister level consultations. India and Bangladesh have put in place mechanisms, including a Coordinated Border Management Plan signed in July 2011, to address issues arising